



**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
**IB-728/ND/2021**

**IN THE MATTER OF:**  
Eicher Polaris Pvt. Ltd.

**.....Applicant**

**SECTION**  
U/s 59 IBC

**Order delivered on 30.11.2023**

**CORAM:**  
**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

|                    |   |                                                                               |
|--------------------|---|-------------------------------------------------------------------------------|
| For the Applicant  | : |                                                                               |
| For the Respondent | : |                                                                               |
| For the Liquidator | : | Mr. Sumant Batra, Sr. Adv. with Mr. Varun Kalra,<br>Mr. Nikunj Mahajan, Advs. |
| For the Intervener | : | Mr. Judy James, Mr. Avinash Bhati Advs.                                       |

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that they have challenged an order of this Adjudicating Authority before the Hon'ble NCLAT and Hon'ble NCLAT, and which is likely to hear that matter in the next month and therefore requested that hearing of this matter on merit it deferred. Ld. Counsel on behalf of the Intervener is also present and submitted that there is no stay granted by the Hon'ble NCLAT. However, keeping in view of the fact that hearing at this stage on the merit of the case would certainly requires hearing from the Intervener also and since the order allowing of intervention is already pending before the Hon'ble NCLAT, it would not be appropriate for us to hear the matter at this stage. Therefore, as requested by Ld. Counsel for the Petitioner, list the matter on **18.01.2024**.

**S/d-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**